Court No. - 1

Case: SALES/TRADE TAX REVISION No. - 44 of 2024

Revisionist: - M/S Gail India Ltd

**Opposite Party:-** Commissioner Of Commercial Taxes

Counsel for Revisionist: - Kartikeya Narain, Nishant Mishra

**Counsel for Opposite Party :-** C.S.C.

Hon'ble Shekhar B. Saraf, J.

While the matter was being heard, it has come to the notice

of this Court that an employee of GAIL was recording the

entire proceedings of the Court in a surreptitious manner by

his mobile phone. The manner in which the gentleman, a

senior executive of M/s GAIL India Limited, was recording

the proceedings, without having taken prior permission from

the Court, is not at all acceptable and the practice is

deprecated, to say the least.

In light of the above, I am not inclined to take up this matter

and five other matters in relation to the same petitioner

(STRE Nos.45 of 2024, 46 of 2024, 47 of 2024, 48 of 2024

and 49 of 2024) and the same are released.

Let all these matters be placed before Hon'ble The Chief

Justice for appropriate orders.

**Order Date :-** 12.3.2024

Dev/-

(Shekhar B. Saraf,J.)